

National Company Law Tribunal

Allahabad Bench

CP NO. 96/ND/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE COMPANY: Ram Avtar Agarwal vs Anupam Infraabuild
SECTION OF THE COMPANIES ACT/I & B CODE: 397/398 of the Companies Act of 1956
Ltd & o/s.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	RISHI SOOD	Adv	Petitioner	Rishi Sood
2.	ASHUTOSH GUPTA	Adv	"	
3.	MR. ARUN SAXENA	ADV.	Res. 1 to 4	Nalini
4.	MS. NALINI	ADV.		

CP NO.96/ND/2016

Sh. Rishi Sood, Advocate for the petitioner. Sh. Arun Saxena alongwith Ms. Nalini, Advocates for the respondent.

The case is fixed for the argument on impleadment application/maintainability of the present petition. It is brought to our notice that the petitioner intends to file a formal application seeking amendment in the main company petition to implead some respondents which are identical to the impleadment application. Therefore, a liberty is granted to the petitioner to file a formal amendment application, thereafter, both the applications would be heard together and decided.

The matter be listed on 14th December, 2017.

— Sd —

H.P. Chaturvedi,
Member (Judicial)

Dated:21.11.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)